

GOVERNMENT OF INDIA

MINISTRY OF COAL

RAJYA SABHA

QUESTION NO 26.07.2010

ANSWERED ON

DELAY IN PROVIDING JOBS TO DISPLACED PEOPLE OF BALANDA VILLAGE

18

SHRI RUDRA NARAYAN PANY

Will the Minister of RURAL DEVELOPMENT COAL be pleased to state :-

- (a) whether it is a fact that the work of providing jobs to several displaced people of Balanda village situated in Talcher of Orissa, is pending for years;
- (b) if so, the details thereof and the reasons therefor; and
- (c) by when this work would be completed?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND THE
MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS & PROGRAMME
IMPLEMENTATION

(SHRI SRIPRAKASH JAISWAL)

(a) to (c) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN ANSWER TO PARTS (a) TO (c) OF THE RAJYA SABHA STARRED
QUESTION NO.18 FOR 26.07.2010, RAISED BY SHRI RUDRA NARAYAN PANY

(a) to (c) : An area of 519.855 acres of land of Balanda village was acquired for South Balanda Project and Jagannath Colliery falling under Talchar Coalfields of Mahanadi Coalfields Limited (MCL) and 406 persons were provided employment against the land acquisition. Balanda village was shifted to Handidhua Resettlement Site in the year 2002. Subsequently, 54 more families claimed employment and there were no eligible nominees in those 54 cases on the cut-off date of 5.11.1985, as the nominees were either minor or not born on the cut-off date.

The matter was discussed in the Rehabilitation Advisory Committee meeting held on 10.11.2005 wherein it was decided to sponsor all 54 cases for employment. Out of the 54 cases jointly sponsored by MCL and the District Administration of Angul, 29 cases were shortlisted for consideration on 26.4.2008. Out of these 29 cases, 26 cases were vetted for employment by MCL and these were sent for approval of Collector Angul on 20th December, 2008. The Collector, Angul approved these cases on 15.01.2009.

.The villagers of Balanda demanded employment to all 54 nominees and also for fresh cases which were not sponsored earlier and threatened stopping mining operation. They also demanded to stop giving employment in 26 cases already approved by Collector, Angul and threatened strike if these cases are considered in isolation. On 7th July, 2010 the remaining 25 cases (54- 29) were re-examined by a committee headed by Additional District Magistrate (ADM) Angul, whose report is awaited. As soon as the report is received from the ADM, the work of providing jobs to eligible persons of Balanda village would be completed.